

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Jaipur, the December, 20th 2006

ORIGINAL APPLICATION NO. 486/2006

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN

HON'BLE MR. J.P. SHUKLA, MEMBER(ADMINISTRATIVE)

Vijay Parashar son of Shri I.P. Sharma, aged about 32 years, resident of 223, Jiwaji Nagar, Thatipur, Gwalior, M.P.

By Advocate: Mr. Shailendra Srivastava,

....Applicant

Versus

- 1 Union of India through General Manager, North Western Railway in front of Railway Hospital, Hasanpura Road, Jaipur.
- 2 The Divisional Manager, Ajmer Division, North Western Railway, Ajmer.
- 3 The Chief Personal Officer, North Western Railway, Jaipur.
4. The Chairman, Railway Recruitment Board, 2010 Nehru Marg, Ambedkar Circle, Ajmer.

By Advocate: -----

....Respondents.

ORDER (ORAL)

Heard the learned counsel for the applicant.

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2. The applicant has filed this OA for seeking a direction that respondents may be directed to allow the applicant to join the post of Assistant Chemist under their subordination for which the petitioner has been selected vide order dated 10.08.2005.

3. Facts of the case, in brief, are that respondents have issued an advertisement for the post of Assistant Chemist. The applicant had applied for the same. He was given appointment vide order dated 10.08.2005 (Annexure A/3). Thereafter, he was medically examined and found fit vide order dated 31.08.2005 (Annexure A/4). Applicant alleges that certain similarly placed persons have been given appointment and one person has joined the Udaipur also but the applicant has not been allowed to join the post for which he has been appointed. He has also made a representation dated 22.05.2006 in this regard but the same has not been answered.

4. Since the representation of the applicant dated 22.05.2006 is still pending, let the Department decide the same by passing a reasoned and speaking order on it. Accordingly, we allow the OA with the limited extent at this stage directing the respondents to dispose of the representation dated 22.05.2006 made by the applicant within a period of one month from the date of receipt of the copy of this order by passing a reasoned and speaking order and in case any grievance still remains with the applicant, the applicant shall be at liberty to file a fresh OA. The OA stand disposed of.


(J.P. SHUKLA)
MEMBER (A)


(KULDIP SINGH)
VICE CHAIRMAN

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